

श्री आर्ज कर्मेगडीश : अध्यक्ष महोदय, प्रश्न के पहले हिस्से का तो उत्तर दें। एनेक्टिसिटी कर्मचारियों के प्रतिनिधियों को बुला कर इस सारी संभट को मिटाने के लिये आप कोई कदम उठाएंगे क्या ?

श्री हार्थी : मैंने उनको बुलाया था और वह मुझे मिलने आये थे। मैंने कहा है कि जो आप की पहली एक शर्त है कि जो गवर्नमेंट कान्ट्रक्ट रूल्स के अंडर में हैं उनको लागू नहीं होगा, वह बात गलत है। इसमें कोई शक नहीं है और मैंने कहा कि आप कहते हैं।

that one third of the workers will not be covered, I have asked them to let me have the figures. Who are the one-third ?

SHRI S. A. DANGE : He had called a tripartite on the Coal Wage Board recommendations. Why does he not do it in this case ? (*Interruptions*).

SHRI HATHI : After we get the facts.

MR. SPEAKER : Papers to be laid on the Table.

श्री मधु सिमये : मैं एक आप से खुलासा चाहता हूँ। अध्यक्ष महोदय, आज अहमदाबाद से खबर आई है, अखबार में छपा है कि मोरारजी भाई ने इस्तीफा दिया है। मेरे प्रश्नों, प्रस्तावों का क्या हुआ ? क्या सचमुच इस्तीफा दे रहे हैं मोरारजी देसाई ?

MR. SPEAKER : Not now. It is not proper to raise it like this.

12.31 HRS.

PAPERS LAID ON THE TABLE

REPORT ETC. UNDER TARIFF COMMISSION ACT, 1951

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of

section 16 of the Tariff Commission Act, 1951 :—

- (i) Report (1967) of the Tariff Commission on the Fixation of Prices of Agricultural Tractors.
- (ii) Government Resolution No. 5/44/67/AE.I. II, dated the 3rd June, 1968.
- (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table within the period prescribed in the said section. [*Placed in Library. See No. LT-1629/68*].

- (2) A copy of Notification No. S.O. 1955, published in Gazette of India dated the 3rd June, 1968 issued under clause 4 of the Tractors (Price Control) Order, 1967. [*Placed in Library. See No. LT-1629/68*].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (1) The Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2537 in Gazette of India, dated the 12th July, 1968 (Hindi and English versions).
- (2) The Export of Frog Legs (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2609 in Gazette of India, dated the 18th July, 1968 (Hindi and English versions).
- (3) The Export of P.V.C. Leather Cloth (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2619 in Gazette of India, dated the 24th July, 1968 (Hindi and English versions). [*Placed in Library. See No. LT-1630/68*].